

date of publication of the Notification in the Official Gazette, the powers of the Central Government under Section 11A of the said Act in accordance with the Coal Blocks Allocation Rules, 2017 shall also be exercisable by the nominated authority appointed under Section 6 of the Coal Mines (Special Provisions) Act, 2015.

- (2) S.O. 2870 (E), dated the 26th August, 2020, publishing Corrigendum to Notification No. S.O. 1766 (E), dated the 5th June, 2020.

[Placed in Library. For (1) and (2) See No. LT-3902/17/21]

- I. **Report and Accounts (2018-19) of the NSDF, New Delhi and related papers.**
- II. **Report and Accounts (2019-20) of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijiju, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report and Accounts of the National Sports Development Fund (NSDF), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Fund.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4259/17/21]

- II. (a) Annual Report and Accounts of the Dadra and Nagar Haveli Waqf Board, Silvassa, Dadra and Nagar Haveli, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

[Placed in Library. See No. LT-4261/17/21]

Notifications of the Ministry of Ports, Shipping and Waterways

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table, under sub-section (4) of Section 16 of the Admiralty (Jurisdiction and